

**CENTRAL ADMINISTRATIVE TRIBUNAL  
CHENNAI BENCH**

**OA/310/01112/2019**

**Dated Tuesday the 20<sup>th</sup> day of August Two Thousand Nineteen**

**CORAM : HON'BLE MR. P. MADHAVAN, Member (J)  
HON'BLE MR. T. JACOB, Member (A)**

R.Sivakumar,  
Asst Engineer (QA),  
Senior Quality Assurance Estt. (V)  
Residing at No. 105/12,  
Golden Flats, Mogappair, Chennai 600050. ....Applicant

By Advocate M/s. N. Vanaraj

Vs

1. Union of India,  
rep by its Secretary,  
Department of Defence Production,  
Ministry of Defence,  
Room No. 136, South Block,  
New Delhi 110011.
2. The Director General,  
Director General of Quality Assurance,  
Department of Defence Production,  
Room No 308-A, D-1 Wing,  
Sena Bhavan, New Delhi 110011.
3. Additional DGQA (V),  
Director General of Quality Assurance (Vehicles),  
Room No. 53, H Block,  
HQ DGQA, Nirman Bhavan PO, New Delhi 110011.
4. Controller, CQA (BEML),  
New Tippasandra (PO), Bangalore 560075.
5. Senior Quality Assurance Officer, SQAE (V),  
Senior Quality Assurance Establishment (V),  
DGQA Complex, Nanganallur (PO),  
Chennai 600061. ....Respondents

By Advocate Mr. Su. Srinivasan

## ORAL ORDER

**(Pronounced by Hon'ble Mr. P. Madhavan, Member(J))**

Heard. The applicant has filed this OA seeking the following reliefs :

"i. To call for the records relating to the proceedings of the 5<sup>th</sup> respondent made in No. SQAECM/A/CC/RS dated 08.08.2019 and to quash the same and consequently direct the respondents to forward the representation of the applicant dated 29 July 2019 to the 1<sup>st</sup> respondent,

ii. Direct the 1<sup>st</sup> respondent to dispose of the representation of the applicant dated 29 July 2019 in accordance with letter and spirit of the DoPT guidelines dated 30.09.2009,

iii. To pass such further and/or other orders as may be deemed fit and proper in the circumstances of the case and thus render justice."

2. When the matter came up for hearing, learned counsel for the applicant submits that the applicant had submitted a representation dt. 29.07.2019 which is still pending for consideration by the competent authority. Learned counsel for the applicant submits that the applicant would be satisfied if the competent authority is directed to consider the representation in the light of the para 6 of the DoPT OM dt. 30.09.2009 within a time limit to be stipulated by this Tribunal.

3. Mr. Su. Srinivasan, SCGSC takes notice for the respondents.

**4. Keeping in view the limited relief sought and without going into the substantive merits of the case, we deem it appropriate to direct the competent authority to consider the representation of the applicant dt.**

**29.07.2019 in accordance with relevant rules and in the light of the para 6 of the DoPT OM dt. 30.09.2009 and pass a reasoned and speaking order within a period of three months from the date of receipt of a copy of this order.**

5. OA is disposed of at the admission stage. No costs.

**(T.Jacob)  
Member(A)**

**(P. Madhavan)  
Member(J)**

**20.08.2019**

SKSI